

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No. 310/00627/2019**

**Dated Wednesday, the 1<sup>st</sup> day of May, 2019**

**PRESENT**

**Hon'ble Mr.R.Ramanujam, Administrative Member**

K. Krishnamoorthy  
No. 64 A/10, Samnna Street  
Pudur, Vaniyampadi – 635 751  
Vellore District.

**...Applicant**

By Advocate M/s R. Malaichamy

Vs.

1. Union of India  
Rep. by the Secretary  
Ministry of Communications & I.T.,  
Department of Posts  
Dak Bhavan, Sansad Marg  
New Delhi – 110 001.

2. The Chief Postmaster General  
Tamil Nadu Circle  
Anna Salai, Chennai – 600 002.

3. The Postmaster General  
Western Region (TN)  
Coimbatore – 641 002.

4. The Superintendent of Post Offices  
Tirupattur Division  
Tirupattur – 635 601.

**...Respondents**

By Advocate Mr. Su. Srinivasan

**ORAL ORDER****(Order: Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

The applicant has filed this OA seeking the following reliefs:

- "1. To direct the respondents to count the period of year of vacancy 2002 till the applicant was appointed as Postman and also count the GDS service along with regular service for grant of pension under old pension scheme, further,
  - 2. direct the respondents to revise and re-fix the retirement service benefits of the applicant including pension and to pay the arrears of such benefits to the applicant, and;
  - 3. To pass such further or other orders"
2. When the matter is called, learned counsel for the applicant produces a copy of the order of this Tribunal in OA 317/2018 dated 17.12.2018 in a similar matter and urges that a similar direction be issued in this case.
3. Mr. Su. Srinivasan takes notice for the respondents and submits that in view of the direction issued by the Tribunal in the said case, there is no objection to a similar order being passed.
4. Keeping in view the above, this OA is disposed of with the following direction:

"In the event of the Hon'ble Apex Court upholding the order of this Tribunal to the effect that persons appointed against pre-2004 vacancies should be considered eligible for pension under the CCS (Pension) Rules, 1972, the competent

authority shall consider the applicant's Anneuxure A3 representation dated 24.09.2018 within a period of two months thereafter. The authority shall examine whether the applicant was appointed against a 2002 or 2003vacancy and if so, treat him similar to other persons who had been so appointed against pre-2004 vacancies and benefitted from court orders."

**(R.RAMANUJAM)**  
**Member (A)**  
**01.05.2019**

AS